Shri Jawaharlal Nehru: The collection of the materials certainly may require some perspective. But, the real perspective comes in in dealing with the material collected. One may reject that. But, the first attempt should 'beto collect all kinds of materials, everything that is available and then to apply the perspective to it.

DETENTION UNDER THE PREVENTIVE DETENTION ACT

***919. Sardar A. S. Saigal:** Will the Minister of **Home Affairs** be pleased to state how many persons in all the **Part A**, **B** and **C** States have been detained under the Preventive Detention Act up to the 15th July, 1953, since this Act came into force?

The Deputy Minister of Home Affairs (Shri Datar): The information is being collected and will be laid on the Table of the House when ready.

I may inform the hon. Member that on the 17th August 1953, the Ministry of Home Affairs has issued a statement giving full information regarding detentions as on 30th June 1953.

सरबार ए० एस० सहगल : क्या मंत्री महोदय यह बताने की क्रुपा करेंगे कि जो लोग प्रिवेंटिव डिटैंशन ऐक्ट के मुताबिक जुलाई सन् १९५३ तक रोके गये हैं उन सब के सारे समाचार प्राप्त करने हैं ? और क्या वे सब आप सभा भवन के सामने रखने की क्रुपा करेंगे ?

Shri Datar: Yes; all that information will be laid on the Table of the House.

Shri K. K. Basu: May I know how many of these detenus are detained for political reasons and how many for black-marketing or some other anti-social activities?

Shri Datar: That information will also be collected.

Kumari Annie Mascarene: May I know whether Government give any allowance to the families of these detenus?

Mr. Deputy-Speaker: That is a different matter. That does not arise here. We are going away to some other subject.

Shri Punnoose: Am I to understand from the reply of the hon. Minister that the Central Government is not collecting materials from month to month or during a period and that a proper check up is not made on the working of this Act?

The Minister of Home Affairs and States (Dr. Katju): I think every three months figures are collected and laid on the Table of the House in accordance with a promise which was given at the time when the Bill was under consideration last year.

Shri K. K. Basu: May I know whether the Government of India is checking whether all the provisions of the Preventive Detention Act are being followed by the State Governments in its administration?

Dr. Katju: I have every hope that that is being done.

CONFERENCE OF POINT FOUR EXPERTS

***920. Shri L. N. Mishra:** Will the Minister of Finance be pleased to state:

(a) whether a conference of U. S. Point Four Experts was held at Agra some time in February 1953; and

(b) if so, the subjects discussed and recommendation made by them?

The Parliamentary Secretary to the Minister of Finance (Shri B. R. Bhagat): (a) Yes, Sir.

(b) The Government of India have no information as they were not concerned with the conference which was convened by the U. S. Government.

Shri L. N. Mishra: May I know, if the Government of India was not connected with this conference why the venue of this conference was chosen in India?

Shri B. E. Bhagai: That was primarily for the U.S. Government to decide. The U.S. Embassy at New Delhi, with the permission of the Government of India, have held this conference here.